

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10.

C.P.(IB)/47(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES:

State Bank of India

Vs

Narayan Pundlik Shenvi Prabhu

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Mr. Aniket Malu a/w Mr. Aditya Nair, Ld. Counsel for Resolution Professional present (VC).
2. Counsel for the Financial Creditor through RP seeking one week's time to produce the acknowledgement of service of the invocation notice on the Personal Guarantor. If they fail to produce the acknowledgement of the invocation notice served on the Personal Guarantor, the matter will be decided on merits.
3. List this matter on **01.03.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)